

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DOJAHAN TRADING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DOJAHAN TRADING PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21/02/2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51100MH2006PTC159890
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No.2045, Bima Complex, B Wing , Kalamboli, Navi Mumbai, Rajgarh, Maharashtra-410218 India
6.	Insolvency commencement date in respect of corporate debtor	23/04/2024 (First communication from advocate of said order received on mail dated 24/05/2024) and IA-2290/2024 IN CP (IB)/4372(MB)2019 dated 16.05.2024 received on 24/05/2024.
7.	Estimated date of closure of insolvency resolution process	20/11/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Manojkumar Babulal Agarwal IBBI/IPA-001/IP-P-00980/2017 -2018/11613
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Office No.4, 1st Floor, Pride Plaza, Pimpri Chowk, Behind Ambedkar Statue, Pimpri, Pune- 411018 manojagarwal20@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office No.4, 1st Floor, Pride Plaza, Pimpri Chowk, Behind Ambedkar Statue, Pimpri, Pune- 411018 cirp.dojahan@gmail.com Mobile-9371021378
11.	Last date for submission of claims	07/06/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NIL
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in → Quick Links→ Downloads→IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Dojahan Trading Private. Limited. on 23/04/2024 in CP (IB)-4372/MB/2019 of which order communication is received from advocate via email dated 24/05/2024.

The creditors of Dojahan Trading Private. Limited., are hereby called upon to submit their claims with proof on or before 07/06/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.- Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date :- 24/05/2024
Place:- Pune



Manojkumar Babulal Agarwal
Interim Resolution Professional
IBBI/IPA-001/IP-P-00980/2017-2018/11613

TO WHOMSOEVER IT MAY CONCERN

Clarification Letter with respect to the publication of 'FORM-A' (Public Announcement) in the matter of 'DOJAHAN TRADING PRIVATE LIMITED'

Hereby informed that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Dojahan Trading Private Limited on 23/04/2024 in CP (IB)-4372/MB/2019 of which order communication is received from advocate via email dated 24/05/2024.

The Form-A was previously published on 28/05/2024 containing some inadvertent error. Therefore, a revised Form-A' (public announcement) was published dated 02/06/2024. Kindly refer to the corrected version of 'Form-A' which was published on 02/06/2024.



Sd/-

Manojkumar Babulal Agarwal
Interim Insolvency Professional
IBBI/IPA-001/IP-P-00980/2017-2018/11613

Date: - 03/06/2024
Place: - Pune

JMD VENTURES LIMITED
 CIN : L67190MH2000PLC033180
 Regd. Office : Unit No. 323/324, 3rd Floor, Building No. 9, Laxmi Plaza, New Link Road, Andheri (West), Mumbai-400053.
 Email : jmdtele@gmail.com, Website : www.jmdlimited.com
STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH 2024
 (Rs. in lakhs)

Sl. No.	PARTICULARS	Quarter ended		Year ended	
		31st March 2024	31st March 2023	31st March 2024	31st March 2023
		Audited	Audited	Audited	Audited
1	Total Income from Operations (Net)	(52.39)	89.03	696.69	569.13
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(103.41)	57.75	299.65	297.71
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(103.41)	57.61	294.96	297.58
4	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	(93.11)	58.22	209.47	250.27
5	Paid-up Equity Share Capital (Face Value of Rs.10/- each)	2,885.84	2,885.84	2,885.84	2,885.84
6	Other Equity	-	816.200	-	606.729
7	Earning Per Share (before Extra-Ordinary items) of Rs. 10/- each (for continuing and discontinued operations)	-	0.202	0.726	0.867
(a)	Basic	(0.323)	0.202	0.726	0.867
(b)	Diluted	-	-	-	-

Notes:
 1. The above is an extract of the detailed format of Standalone Audited Financial Results for the quarter and Year ended 31st March 2024 filed with the Stock Exchange under Regulation 33 of the SEBI LODR Regulations, 2015. The full format of the Audited results for the Quarter and Year ended 31st March 2024 is available on the Company website "www.jmdlimited.com" and on the Stock Exchange website i.e. www.bseindia.com.
 For JMD Ventures Limited
 Sd/-
 Dhruva Narayan Jha
 Managing Director
 Place : Mumbai
 Date : May 27, 2024

SHAHNOL SILK INDUSTRIES LTD
 Regd. Office: Plot no. 5, C.S. Nondh No. 451/A, R.S. No. 33/1 paiki, Nr. Narendra Dyeing Mill, B/h. Old Sub-Jail, Khatodara, Ring Road, Surat-395002, Gujarat.
 CIN: L17120GJ2008PLC053464
Extract of Standalone Audited Financial Results for the Quarter & Year ended 31st March 2024
 (₹ In Lacs)

Sr. No.	Particulars	Quarter ended			Year ended		
		31/03/2024	31/12/2023	31/03/2023	31/03/2024	31/03/2023	31/03/2023
		(Audited)	(Unaudited)	(Audited)	(Audited)	(Audited)	(Audited)
1	Total income from operations (net)	17391.84	3907.04	12297.66	31139.09	30896.76	
2	Net Profit / (Loss) for the period (before Tax, Exceptional Items)	288.37	80.91	42.93	578.80	-97.41	
3	Net Profit / (Loss) for the period before tax (after Exceptional Items)	212.70	92.60	75.93	611.49	515.37	
4	Net Profit / (Loss) for the period after tax (after Exceptional Items)	117.29	67.08	33.53	398.16	377.77	
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	160.23	67.08	87.76	441.11	432.00	
6	Equity Share Capital (Face Value Rs.2/- per share)	1786.95	1786.95	1786.95	1786.95	1786.95	
7	Reserves (excluding Revaluation Reserve as shown in the Audited Balance Sheet of previous year)	-	-	-	8041.46	7635.23	
8	Earnings Per Share (of Rs.2/- each) (for continuing and discontinued operations) - Basic:	0.13	0.08	0.04	0.45	0.42	
	Diluted:	0.13	0.08	0.04	0.45	0.42	

Notes:
 1. The above financial results have been reviewed by the Audit Committee and there after approved by the Board of Directors at its meeting held on 27th May, 2024.
 2. The above is an extract of the detailed format of Financial Results for the Quarter and year ended 31st March, 2024 filed with the stock Exchanges under Regulations 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results is available on the Stock Exchange website (www.bseindia.com) and on Company's website (www.shahlon.com)
 For Shahlon Silk Industries Ltd.
 By Order of the Board
 Arvind Shah - Managing Director
 DIN: 00010483
 Date : 27-05-2024
 Place : Surat.

MANAPPURAM FINANCE LTD.
 Registered Office: W - 4/ 638A, Manappuram House, P.O. Valapad, Thrissur - 680 567, Kerala, India
 CIN : L65910KL1992PLC006623

GOLD AUCTION NOTICE

The pledges, in specific and the public, in general, are hereby notified that public auction of the gold ornaments pledged in the below accounts is proposed to be conducted at the following branches on 17/06/2024 from 10.00 am onwards. We are auctioning gold ornaments defaulted customers who have failed to make payment of his/her loan amount despite being notified by registered letters. Unauctioned items shall be auctioned on any other days without further notice. Changes in venue or date (if any) will be displayed at auction centre and on website without any further notice.

List of pledges:-
 BEED, HIRALAL CHOWK BEED, 134680730045805, 5864, DHULE, GANDHICHOWK DHULE, 126040700029610, 9614, 9616, 9621, 126040730016515, 6521, 6536, 6570, SHIRPUR DHULE, 134060700018684, 8695, 134060730009200, JALNA, AMBAD JALNA, 133010700041113, 1116, 1133, 1145, BHOKERDAN ROAD JALNA, 133830700026014, CHAMAN JALNA, 134740700036824, 6838, 134740730037123, 7176, 7178, MAMA CHOWK JALNA, 132040730033666, 3674, 3675, 3708, PARATHUR JALNA, 133220700048270, 133220730025222, 5229, 5250, LATUR, AUSA ROAD LATUR, 139160730005260, CHANSHUK ROAD LATUR, 134830700027323, 134830730020258, 0341, NILANGA, 138290700003697, 3710, 138290730008424, SHIVAJI CHOWK AHMEDPUR, 138240700003068, NANDED, ANAND NAGAR NANDED, 126680700039900, 9911, 126680730016900, 6921, DHARMABAD NANDED, 133530700025773, 5784, 133530700007970, 7977, KINWAT NANDED, 134800730006659, 6661, MAIN ROAD BHOKAR, 133050700052565, 2573, 2585, 2599, 133050730013439, PETH UMRI NANDED, 134790700026921, 6933, TARODA NAKA NANDED, 132380730019399, 9418, 9419, DAMAN, BUS STAND DAMAN, 139410700003074, 139410780000050, DABHEL, 139210700002364, 2365, DAMAN, 114770700036153, 6161, 6163, 6177, 6179, 6194,

Persons wishing to participate in the above auction shall comply with the following:- Interested Bidders should submit Rs. 10,000/- as EMD (refundable to unsuccessful bidders) by way of Cash on the same day of auction. Bidders should carry valid ID card/PAN card. For more details please contact 8089292353.

Authorised Officer
 For Manappuram Finance Ltd

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF DOJAHAN TRADING PRIVATE LIMITED

RELEVANT PARTICULARS

Sr. No.	Particulars	Details
1.	Name of corporate debtor	DOJAHAN TRADING PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21/02/2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51100MH2006PTC159890
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No.2045, Bimsa Complex, B Wing, Kalambo, Navi Mumbai, Rajgarh, Maharashtra-410218 India
6.	Insolvency commencement date in respect of corporate debtor	23/04/2024 (First communication from advocate of said order received on mail dated 24/05/2024) and IA-2290/2024 In CP (IB)-4372(MB)/2019 dated 16.05.2024 received on 24/05/2024.
7.	Estimated date of closure of insolvency resolution process	22/10/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Manojkumar Babul Agarwal IBBI/IPA-001/IP-P-00980/2017-2018/11613
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Office No.4, 1st Floor, Pride Plaza, Pimpri Chowk Behind Ambedkar Statue, Pimpri, Pune-411011 manojagarwal20@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office No.4, 1st Floor, Pride Plaza, Pimpri Chowk Behind Ambedkar Statue, Pimpri, Pune-411018 cirp.dojahan@gmail.com Mobile-9371021378
11.	Last date for submission of claims	07/06/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NIL
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in -> Quick Links -> Downloads -> IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Dojahan Trading Private Limited, on 23/04/2024 in CP (IB)-4372(MB)/2019 of which order communication is received from advocate via email dated 24/05/2024. The creditors of Dojahan Trading Private Limited, are hereby called upon to submit their claims with proof on or before 07/06/2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specify class) in Form CA. Not Applicable. Submission of false or misleading proofs of claim shall attract penalties. Manojkumar Babul Agarwal
 Interim Resolution Professional
 Date : - 24/05/2024
 Place : - Pune
 IBBI/IPA-001/IP-P-00980/2017-2018/11613

L&T Finance Limited
 (formerly known as L&T Finance Holdings Limited)
Registered Office: L&T Finance Limited, Brindavan Building Plot No. 177, Kalina, CST Road, Near Mercedes Showroom Santacruz (East), Mumbai 400 098
CIN No.: L67120MH2008PLC181833
Branch office: Mumbai

L&T Finance

POSSESSION NOTICE [Rule-8(1)]

Whereas the undersigned being the authorized officer of L&T Finance Limited (erstwhile, L&T Finance Holdings Ltd), under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred by Section 13(12) of the said Act read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a demand notices calling upon the Borrower/ Co-borrowers and Guarantors to repay the amount mentioned in the demand notice appended below within 60 days from the date of receipt of the said notice together with further interest and other charges from the date of demand notice till payment/realization. The Borrower/ Co-Borrowers/ Guarantors having failed to repay the amount, notice is hereby given to the Borrower/ Co-Borrowers/ Guarantors and public in general that the undersigned has taken possession of the property described herein under in exercise of powers conferred on him/her under Section 13 of the said Act read with rule 8 of the said Rules on this notice.

Loan Account Number	Borrower/s/ Co-borrower/s & Guarantors Name	Description of the Mortgage Properties	Demand Notice		Date and Type of Possession Taken
			Date	Outstanding Amount (₹)	
H030342909 21040256	1. Harshal Vasant . Shirke 2. Asha Harshal Shirke 3. Asha Enterprises (Through its Proprietor Harshal Shirke)	Schedule - I All The Piece And Parcel Of The Property Address: Flat No. 302, Admeasuring 510 Sq. Ft. Built Up Area On The 3rd Floor Situated At Charkop Maitray Co-Op HSG. Society In The Building Known Kshitij As Plot No. 34, Charkop Village, Kandivali (West) Mumbai Maharashtra - 400067 Constructed On All That Piece And Parcel Of Land Admeasuring About 2443 Sq. meters Or Thereabout Within The Limits Of Municipal Corporation Of Greater Bombay And Within The Registration District And Sub-District Of Bombay City And Bombay Suburban. The Consisting Of Ground + 4 Floors. Schedule - II All The Piece And Parcel Of The Property Address: Flat No. 303, Admeasuring 510 Sq. Ft. Built Up Area On The 3rd Floor Situated At Charkop Maitray Co-Op Hsg. Society In The Building Known As "Kshitij" Plot No. 26, Road No. Rdp-2, Sector 1, Charkop Kandivali (West) Mumbai Maharashtra - 400067 Bearing C.T.S.No. 1C/2/286 Of Village-Kandivali, Taluka-Borivali, Mumbai Consisting Of Ground + 4 Upper Floors.	14-03-2024	Rs. 82,91,640.64/- As on 04-03-2024	23-05-2024 Symbolic Possession

The Borrower/ Co-borrowers/ Guarantors in particular and public in general is hereby cautioned not to deal with the property and any dealing in the property would be subject to the charge of L&T Finance Limited for an amount mentioned in the demand notice together with further interest and other charges from the date of demand notice till payment/realization.

Date: 28.05.2024
 Place: Mumbai
 Sd/-
 Authorized Officer
 For L&T Finance Limited

KRYSTAL INTEGRATED SERVICES LIMITED
 Registered Office: Krystal House, 15A/17, Shivaji Fort CHS, Duncan Causeway Road, Mumbai -400 022
 CIN: U74920MH2000PLC129827, Tel. No. : - 9122 4353 1234, +9122 2403 0220/21
 Website : www.krystal-group.com

AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2024
 (₹ in Millions)

Sr. No.	Particulars	STANDALONE			CONSOLIDATED						
		QUARTER ENDED		YEAR ENDED	QUARTER ENDED		YEAR ENDED				
		31st Mar 2024	31st Dec 2023	31st Mar 2023	31st Mar 2024	31st Dec 2023	31st Mar 2023				
1	Total income from operations (net)	2,736.78	2,730.26	1,859.41	9,847.26	6,855.05	2,921.67	2,830.74	1,922.44	10,268.49	7,076.36
2	Net Profit (+) / Loss (-) for the period (before tax, exceptional and / or extraordinary items)	151.70	151.79	73.04	561.75	386.03	163.63	156.75	73.86	575.52	390.16
3	Net Profit (+) / Loss (-) for the period before tax (after exceptional and / or extraordinary items)	-	-	-	-	46.42	-	-	-	-	46.42
4	Net Profit (+) / Loss (-) for the period after tax (after exceptional and / or extraordinary items)	148.25	124.44	91.45	482.29	382.06	157.45	127.27	92.44	490.27	384.13
5	Total Comprehensive income for the period (Comprising Profit (+) / Loss (-) for the period (after tax) and Other Comprehensive Income (after tax)	155.02	124.69	90.80	486.22	384.56	163.28	128.39	93.71	494.43	387.68
6	Paid-up equity share capital (Face Value per share Rs.10/-)	139.72	115.24	115.24	139.72	57.62	139.72	115.24	115.24	139.72	57.62
7	Reserve (excluding Revaluation) Reserves as shown in Audited Balance Sheet of previous accounting year	-	-	-	3,584.33	1,546.53	-	-	-	3,622.50	1,576.48
	Basic (not annualised)	12.79	10.80	7.94	41.61	33.15	13.58	11.04	8.02	42.30	33.33
	Diluted (not annualised)	12.79	10.80	7.94	41.61	33.15	13.58	11.04	8.02	42.30	33.33

Notes:
 1. The above is an extract of the detailed format of consolidated and standalone financial results for quarter and year ended of FY 2023-24 filed by the Company with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the consolidated and standalone financial results are available on the Stock Exchange websites. (www.bseindia.com and www.nseindia.com) and also on Company's website at www.krystal-group.com.
 2. The above Standalone Financial results have been reviewed by the Audit Committee on May 27, 2024 and taken on record and approved by the Board of Directors at their meeting held on May 27, 2024. The above results have been subjected to audit by the statutory auditors of the Company. The report of the statutory auditors is unqualified.
 3. The Board of Directors of the company has recommended a Final dividend of Rs. 1.50/- per equity shares (i.e. 15%) of the Face Value of Rs. 10/- each for the financial year ended March 31st 2024, subject to the approval of the members at the ensuing Annual General Meeting.
 4. The figures for the quarter ended 31st March 2023 as reported in these financial result being the balancing figures between the figures in respect of the full financial year ended March 2023 and the unaudited year to date figures upto the end of Q3 of previous financial year which have approved by the board of directors but have not been subjected to review / audit by the statutory auditors since the requirement of submission of quarterly standalone financial results is applicable on listing of equity shares of the Company on March 21, 2024. However, management has taken necessary care and diligence to ensure that the figures for the aforesaid period provides a true and fair view of the Company's affairs.
 5. The figures for the quarter ended March 31, 2024 are the balancing figures between the audited figures in respect of the full financial year and the published unaudited year-to-date figures up to the third quarter of the said period, which were subjected to limited review.
 6. Previous period/year's figures have been regrouped/reclassified wherever necessary to conform to current period's classification.

For & on behalf of the Board of Directors
 Sd/-
 (Sanjay Suryakant Dighe)
 CEO & Whole-time Director
 DIN: 02042603
 Place : Mumbai
 Date : May 27, 2024

NATIONAL HIGHWAYS AUTHORITY OF INDIA
 (Ministry of Road Transport and Highways)
 G-5 & 6, Sector-10, Dwarka, New Delhi-110075

Unaudited Financial Results for quarter ended 31st March 2024
 (As per SEBI circular no. SEBI/HO/DDHS_Div1/P/CIR/2022/0000000103 dated July 29, 2022)

(₹ in Crore)

S. No.	Particulars	Quarter ended		Year ended
		31 st March, 2024	31 st March, 2023	31 st March, 2023
		Unaudited	Audited	Audited
1.	Total income from Operations*	NA	NA	NA
2.	Net Profit/(Loss) for the period (before prior period, Tax, Exceptional and or Extraordinary Items)	(268.43)	(277.24)	(715.95)
3.	Net Profit/(Loss) for the period before Tax (after Exceptional and or Extraordinary Items)	(214.53)	(288.78)	(769.63)
4.	Net Profit/(Loss) for the period after tax (after Exceptional and or Extraordinary Items)	(214.53)	(288.78)	(769.63)
5.	Total Comprehensive Income for the period (comprising Profit/Loss for the period (after tax) and Other Comprehensive Income (after tax)**	(214.53)	(288.78)	(769.63)
6.	Paid up Equity Share Capital (Shareholders' Fund)***	7,08,244.59	4,95,321.32	4,95,321.32
7.	Reserves (excluding Revaluation Reserve)	-	-	-
8.	Securities Premium Account	-	-	-
9.	Networth (6-7)	7,08,244.59	4,95,321.32	4,95,321.32
10.	Paid up Debt Capital/Outstanding Debt	3,35,373.20	3,43,114.24	3,43,114.24
11.	Outstanding Redeemable Preference Shares	-	-	-
12.	Debt Equity Ratio****	0.47	0.69	0.69
13.	Earnings per share (of Rs. /- each) (for continuing and discontinued operations)- 1. Basic 2. Diluted	NA NA	NA NA	NA NA
14.	Capital Redemption Reserve	-	-	-
15.	Debt Redemption Reserve	-	-	-
16.	Debt Service Coverage Ratio	NA	NA	NA
17.	Interest Service Coverage Ratio	NA	NA	NA

*Authority is holding Assets on behalf of Government of India, therefore has no income from operations.
 **Expenses are capitalized as per accounting policy of the Authority.
 ***Shareholder's Fund = Capital Base, Cess Fund, Additional Budgetary Support, InvIT proceeds, Net of Plough Back of Toll Remittance after deducting maintenance expenses of Toll Plazas and Reserve & Surplus/ Debit Balance of Profit & Loss A/C.
 ****Debt Equity Ratio= Debt Outstanding / Shareholders' Fund

a) The above is an extract of the detailed format of quarterly / annual financial results filed with the Stock Exchanges under Regulation 52 of the LODR Regulations. The full format of the quarterly/annual financial results are available on the websites (www.bseindia.com and www.nseindia.com) of the Bombay Stock Exchange and National Stock Exchange and the National Highways Authority of India (www.nhai.gov.in).
 b) For the other line items referred in regulation 52 (4) of the LODR Regulations, pertinent disclosures have been made to Bombay Stock Exchange and National Stock Exchange and can be accessed on the websites (www.bseindia.com and www.nseindia.com).

For and on behalf of the Board of the Authority
 Date : 27.05.2024
 Place : New Delhi
 Sd/-
 Member (Finance)
 Sd/-
 Chairman

BUILDING A NATION, NOT JUST ROADS

KAYA LIMITED

Extract of Audited Consolidated Financial Results for the quarter and year ended 31 March 2024
 (₹ in Lakhs)

Sr. No.	Particulars	Quarter ended			Year ended	
		31 March 2024	31 December 2023	31 March 2023	31 March 2024	31 March 2023
		Audited	Unaudited	Audited	Audited	Audited
1	Total Income from Operations	9,554.76	10,239.22	9,259.88	40,425.04	37,673.34
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(9,922.63)	(840.45)	(5,637.10)	(12,965.46)	(11,626.37)
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(9,922.63)	(840.45)	(5,637.10)	(12,965.46)	(11,626.37)
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(9,922.63)	(840.45)	(5,637.10)	(12,965.46)	(11,626.37)
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	(9,897.59)	(903.10)	(5,804.69)	(13,072.61)	(11,395.09)
6	Equity Share Capital	1,306.41	1,306.41	1,306.41	1,306.41	1,306.41
7	Reserves (excluding Revaluation Reserve) as shown in the Balance Sheet of previous year	N.A.	N.A.	N.A.	(23,984.27)	(11,680.76)
8	Earnings Per Share (of Re 1/- each) (for continuing and discontinuing operations) 1. Basic: 2. Diluted:	(75.93) (75.93)	(6.33) (6.33)	(43.15) (43.15)	(98.91) (98.91)	(89.

Form No. INC-26
 [Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the company from one state to another
 Before the Central Government, Regional Director, Western Region, Mumbai
 In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
 In the matter of **Miraj Realcon Private Limited** having its registered office at 501, ACME Plaza-2, A.K Road, Opp Sangam Big Cinema, Andheri - East, Mumbai, Mumbai City, Maharashtra, India, PIN-400059
 Applicant
 Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the 1st Extraordinary General Meeting of 2024-25 held on 20th May, 2024 to enable the company to change its Registered Office from "State of Maharashtra" to "State of Rajasthan".
 Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the **MCA-21 portal (www.mca.gov.in)** by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address Everest 5th Floor, 100 Marine Drive, Mumbai-400 002, Maharashtra within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below.
 Registered Office: 501, ACME Plaza-2, A.K Road, Opp Sangam Big Cinema, Andheri - East, Mumbai, Mumbai City, Maharashtra, India, PIN-400059.
 Date : 31.05.2024
 For and on behalf of the Applicant
 Sd/-
 Name: Vinod Kumar Khawal
 Designation: Director
 DIN: 09157471
 Address: Purohit Ka Bas, Sikar, Rajasthan, India, PIN-332027

Byculla Branch (Branch Code: 0183) Zaiton Apartment, E. S. Patanwala Marg, Near Jijamata Udyan, Byculla (E), Mumbai - 400027. • Tel. No. (022) 2345 5353 / 54 • E-mail : bom183@mahabank.co.in, bom183@mahabank.co.in
 Head Office: Lokmangal, 1501, Shivajinagar, Pune-411 005, Maharashtra
ALB/MSZ/SARFAESI/13(1)/2024-25 Date: 30.05.2024
POSSESSION NOTICE (For Immoveable property) (Rule 8 (i))
WHEREAS, the Authorized Officer of Bank of Maharashtra under Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13 (4) and 13 (2) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 has issued a Demand Notice dated 18.03.2024 under Section 13(2) calling upon Mr. Nitesh Dyandev More (Borrower) & Mrs. Priya Nitesh More (Co-Borrower) to repay the amount mentioned in the notice being ₹ 60,58,904/- (Rs. Sixty Lakh Fifty Eight Thousand Nine Hundred Four Only) plus unapplied interest from 18.03.2024 together with interest thereon at contractual rate(s) and incidental expenses, costs, charges incurred / to be incurred within 60 days from the date of receipt of the said notice.
 The Borrower mentioned hereinabove having failed to repay the outstanding amount, Notice is hereby given to the Borrowers mentioned hereinabove in particular and to the Public in General that the Authorized Officer of Bank of Maharashtra has taken Symbolic Possession of the Property described herein below in terms of the powers vested under the provisions of Section 13(4) of the said Act on this 30.05.2024.
 The Borrower in particular and the Public in general is hereby cautioned not to deal with the properties and any dealings with the aforesaid properties will be subject to the charge of Bank of Maharashtra for an amount mentioned above.
 The Borrowers attention is invited to the provisions of sub-section 8 of section 13 of the Act in respect of time available, to redeem the secured asset.
DESCRIPTION OF THE IMMOVABLE PROPERTY
 Flat No. 1602, 16th Floor, C-Wing, Versatille Valley, Village Nilje, Taluka Kalyan, Dist. Thane-421204 exclusively mortgaged to Bank of Maharashtra.
 Place : Thane, Maharashtra Mr. Kunal Rakesh
 Date : 30.05.2024 Authorized Officer & Chief Manager, Bank of Maharashtra

RELIANCE CAPITAL

1. Extract from the Consolidated Audited Financial Results of Reliance Capital Limited for the quarter and year ended March 31, 2024.

Sl. No.	Particulars	Quarter ended 31-Mar-24 Unaudited	Year ended 31-Mar-24 Audited	Quarter ended 31-Mar-23 Unaudited
1.	Total Income from Operations	5 90 800	24 44 367	19 31 295
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and / or Extraordinary Item)	11 210	48 701	(1 65 427)
3.	Net Profit / (Loss) for the period (after Tax, Exceptional and / or Extraordinary Item)	16 564	44 165	(1 75 941)
4.	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	52 075	92 261	(2 01 789)
5.	Equity Share Capital	25 324	25 324	25 324
6.	Other Equity		(11 38 062)	
7.	Earnings Per Share (Basic & Diluted) (Face Value of Rs.10/- each) (not annualised)			
(i)	Basic (₹)	6.60	17.59	(70.07)
(ii)	Diluted (₹)	6.60	17.59	(70.07)

2. Extract from the Standalone Audited Financial Results of Reliance Capital Limited for the quarter and year ended March 31, 2024.

Sl. No.	Particulars	Quarter ended 31-Mar-24 Unaudited	Year ended 31-Mar-24 Audited	Quarter ended 31-Mar-23 Unaudited
1	Total Income	553	5 272	2 098
2	Profit / (Loss) before tax	(303)	(23 273)	(1 70 770)
3	Profit / (Loss) after tax	(303)	(23 273)	(1 70 770)

3. The above is an extract of the detailed format of the quarter and year ended Financial Results filed with the Stock Exchange(s) on May 30, 2024 under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the Company's website i.e. www.reliancecapital.co.in and on the website of the Stock Exchange(s) i.e. www.bseindia.com and www.nseindia.com.

4. RBI vide Press Release dated November 29, 2021 in exercise of the powers conferred under Section 45-IE (1) of the RBI Act, 1934 superseded the Board of the Company with immediate effect and appointed Shri Nageswara Rao Y as the Administrator of the Company under Section 45-IE (2) of the RBI Act. Pursuant to order dated December 06, 2021 of NCLT, CIRP has been initiated against the Company as per the provisions of the Insolvency and Bankruptcy Code, 2016 (Code). Further, the Resolution Plan submitted by Industrious International Holdings Ltd. for the Company has been approved by the NCLT on February 27, 2024. In terms of the Approved Resolution Plan a Monitoring Committee has been constituted for implementation of Approved Resolution Plan.
 May 30, 2024
Reliance Capital Limited
 CIN: L65910MH1986PLC165645
 Regd. Office: Kamala Mills Compound, Trade World B Wing, 7th Floor, S. B. Marg, Lower Panel, Mumbai 400 013
 Tel.: +91 22 4158 4000, Fax: +91 22 2490 5125
 E-mail: rci_investor@reliancecap.com, Website: www.reliancecapital.co.in

Bank of Maharashtra Byculla Branch Zaiton Apartment, E. S. Patanwala Marg, Near Jijamata Udyan, Byculla (East), Mumbai - 400027. Tel: 022-23745353/54. E-mail: bom183@mahabank.co.in, bom183@mahabank.co.in
Ref: AL8/SARFAESI/13/2/2024-25 Date: 10/04/2024
DEMAND NOTICE UNDER SEC 13(2)
By R.P.A.D. / Speed Post e-mail Hand Delivery without prejudice
 To, **Mrs. Nandini Sureshchandra Pandey (Borrower)**, D/o Sureshchandra Pandey 6, Chakdaudahan, Badlapur, Mitawa, Jaunpur, U.P. - 222145
 Dear Sir/Madam,
Sub-Notice U/s 13 (2) of Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002.
 1. That you No. 1 has been sanctioned the following credit facilities by us at your request.
 2. That the details of the credit facilities, the securities charged in favour of the Bank and the present outstanding dues are as under:

Sr. No.	Nature & Amt. of Credit facility	Security	Date of NPA
(1)	(2)	(3)	(4)
1.	Mahaper Housing Loan (Rupees Thirty Six Lakhs Only)	Collateral Security: Equitable Mortgage of Flat No. 502, 5th Floor, A-Wing, Gawanpada Pragati CHSL, V B Phadke Road, Gawanpada, Mulund East, Mumbai-400081.	01.04.2024

Ledger Balance (as on 10.04.2024)		Total Outstanding as on (as on 10.04.2024)
(5)	(6)	(7)
	(8)	(8)
Housing Loan Facility - A/c No. 60431827364 Rs.35,64,082.00		Rs. 96,000.00

3. That in consideration of the credit facilities availed, you have executed the following documents in favor of the bank and also charged and created securities in favor of the Bank as above mentioned.

Document obtained for	Dated
Accepted sanction letter	01.12.2022
Demand Promissory Note	02.12.2022
Letter of Authority	02.12.2022
IRACP Norms	02.12.2022
Consent Letter for Unconditional Cancellation Clause	02.12.2022
Facility Agreement for Housing Loan	02.12.2022
Mortgagor's declaration for proposed equitable mortgage	02.12.2022
Memorandum of record of Equitable Mortgage	03.12.2022
Mortgagor's Letter of confirmation of Equitable Mortgage	05.12.2022

4. That you have failed to adhere to the terms and conditions of sanction and made defaults and accordingly your account has been classified by the Bank as NPA in accordance with the prescribed norms issued by Reserve Bank of India. In spite of our repeated demands, you have not paid the outstanding amount in your account.
 5. That in exercise of powers conferred on the Bank under the Act referred to above, you are, therefore, hereby called upon to repay in full amount of **Rs. 36,49,577.67 (Rupees Thirty Six Lakhs Forty Nine Thousand Five Hundred Seventy Seven and Sixty Seven Paise only)** plus unapplied interest @ 9.75% from date of notice to actual payment, for all facilities within 60 days from the date of receipt of this notice, failing which, the Bank shall exercise any and/or all the powers under Sub-Sec. 4 of Sec. 13 of above Act, in which case you shall also be liable to further pay all costs, charges and expenses or otherwise incidental charges thereof. The powers available under the Act inter alia includes -
 a. To take possession of the secured assets, wherein the security interest has been created as above mentioned together with the right to transfer by way of lease, assignment or sale.
 b. To take over the management of the secured assets including right to transfer by way of lease, assignment or sale.
 c. To appoint any person as Manager to manage the secured assets, the possession of which will be taken over by us and the Manager shall manage the secured assets and any transfer of secured assets shall vest in the transferee all rights in or in relation to, the secured assets, as if the transferee all rights in or in relation to, the secured assets, as if the transfer had been made by you.
 d. To write to or issue notice in writing to any person, who has acquired any of the secured assets against which security interest has been created from whom any money is due or may become due to you to pay us the money.
 6. Please take a note that as per Sec. 13 (13) of the Act, after receipt of this notice, you are restrained from disposing off or dealing with the securities without our prior written consent.
 7. The borrower's attention is invited to provisions of sub-section 8 of Section 13 of the Act in respect of the time available to redeem the secured assets.
 FOR Bank of Maharashtra
 Sd/-
 Authorized Officer & Chief Manager
 Date: 10.04.2024

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF DOJAHAN TRADING PRIVATE LIMITED

RELEVANT PARTICULARS

Sr. No.	Particulars
1.	Name of Corporate Debtor: DOJAHAN TRADING PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor: 21/02/2006
3.	Authority under which Corporate Debtor is incorporated / registered: Registrar of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor: U51300MH2006PTC159890
5.	Address of the registered office and principal office (if any) of Corporate Debtor: Office No.2045, Bima Complex, B Wing, Kalamboli, Navi Mumbai, Raigadh, Maharashtra-410218 India
6.	Insolvency commencement date in respect of Corporate Debtor: 24/05/2024
7.	Estimated date of closure of insolvency resolution process: 20/11/2024
8.	Name and the registration number of the insolvency professional acting as Interim resolution professional: Mr. Manojkumar Babulal Agarwal IBS/IPA-001/IP-00980/2017-2018/11613
9.	Address and e-mail of the interim resolution professional, as registered with the Board: Office No.4, 1st Floor, Pride Plaza, Pimpri Chowk, Behind Ambedkar Statue, Pimpri, Pune-411018 corp.dojahan@gmail.com Mobile:9371021378
10.	Address and email to be used for correspondence with the interim resolution professional: Office No.16-17, 2nd Floor, Pride Plaza, Pimpri Chowk, Behind Ambedkar Statue, Pimpri, Pune-411018 corp.dojahan@gmail.com Mobile:9371021378
11.	Last date for submission of claims: 07/06/2024
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional: NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class): NIL
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: www.ibbi.gov.in → Quick Links Download → IBSI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Dojahan Trading Private Limited** on 23/04/2024 in CP (IB)-4372/MB/2019 of which order communication is received from advocate via email dated 24/05/2024.
 The creditors of **Dojahan Trading Private Limited**, are hereby called upon to submit their claims with proof on or before 07/06/2024 to the interim resolution professional at the address mentioned against entry No. 10.
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
 A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA-Not Applicable.
Submission of false or misleading proofs of claim shall attract penalties.
 ** NOTE: The Form-A was previously published on 28/05/2024 containing some inadvertent errors. Kindly refer to the corrected version published on 02/06/2024.
 Manojkumar Babulal Agarwal
 Interim Insolvency Professional
 Place : Pune
 IBSI/IPA-001/IP-00980/2017-2018/11613

Byculla Branch (Branch Code: 0183) Zaiton Apartment, E. S. Patanwala Marg, Near Jijamata Udyan, Byculla (E), Mumbai - 400027. • Tel. No. (022) 2345 5353 / 54 • E-mail : bom183@mahabank.co.in, bom183@mahabank.co.in
 Head Office: Lokmangal, 1501, Shivajinagar, Pune-411 005, Maharashtra
ALB/MSZ/SARFAESI/13(1)/2024-25 Date: 31.05.2024
POSSESSION NOTICE (For Immoveable property) (Rule 8 (i))
WHEREAS, the Authorized Officer of Bank of Maharashtra under Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13 (4) and 13 (2) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 has issued a Demand Notice dated 03.01.2023 under Section 13(2) calling upon Mr. Pratik Prakash Malankar (Borrower), Mr. Prakash A. Malankar (Co-Borrower) & Mrs. Pratishtha Prakash Malankar (Co-Borrower) to repay the amount mentioned in the notice being ₹ 23,14,339/- (Rs. Twenty Three Lakh Fourteen Thousand Three Hundred and Thirty Nine Only) plus unapplied interest from 03.01.2023 together with interest thereon at contractual rate(s) and incidental expenses, costs, charges incurred / to be incurred within 60 days from the date of receipt of the said notice.
 The Borrower mentioned hereinabove having failed to repay the outstanding amount, Notice is hereby given to the Borrowers mentioned hereinabove in particular and to the Public in General that the Authorized Officer of Bank of Maharashtra has taken Symbolic Possession of the Property described herein below in terms of the powers vested under the provisions of Section 13(4) of the said Act on this 31.05.2024.
 The Borrower in particular and the Public in general is hereby cautioned not to deal with the properties and any dealings with the aforesaid properties will be subject to the charge of Bank of Maharashtra for an amount mentioned above.
 The Borrowers attention is invited to the provisions of sub-section 8 of section 13 of the Act in respect of time available, to redeem the secured asset.
DESCRIPTION OF THE IMMOVABLE PROPERTY
 Flat No. 904, B-Wing, 9th Floor, Sankalp Siddhi Tower, E. S. Patanwala Marg, Near Jijamata Udyan, Byculla East, Mumbai-400 027 exclusively mortgaged to Bank of Maharashtra.
 Place : Thane, Maharashtra Mr. Kunal Rakesh
 Date : 31.05.2024 Authorized Officer & Chief Manager, Bank of Maharashtra

ADITYA BIRLA CAPITAL
 Registered Office: Indira Rayon Compound, Veraval, Gujarat-362 266.
 Corporate Office : 10th Floor, R Teck Park, Nirilon Complex, Near Hub Mall, Goregaon (East) Mumbai-400 063, Maharashtra.

DEMAND NOTICE
UNDER SEC 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("THE ACT") READ WITH RULE 3 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("THE RULES")
 The undersigned being the Authorized officer of Aditya Birla Finance Limited (ABFL) under the Act and in exercise of powers conferred under Section 13(2) of the Act read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is / are avoiding the service of the demand notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of demand notice(s) are extracted herein below:
 In connection with the above, Notice is hereby given, once again, to the said Borrower(s) / Legal Heir(s) / Legal Representative(s) to pay to ABFL, within 60 days from the date of the respective Notice(s), the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents / writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to ABFL by the said Borrower(s) respectively.

Sr. No.	Name and Address of the Borrower(s)	Demand Notice Date & NPA Date	Description of Immoveable property
1.	Mr. Bhisam R. Yadav, S/o. Ramshaabd Yadav,	23.05.2024 & 15.05.2024	Flat No. 102 Admeasuring 476 Sq. Ft. + 44.23 Sq. Meters Terrace (Carpet Area), On The 1 st Floor, In The 'B' Wing, In The Building No. 3 Known As "Siddheshwar Palms" & The Society Known As "Siddheshwar Palms Co-Operative Housing Society Limited", Constructed On The Land Bearing Survey No. 11, Hissa Nos. 6 & 7, Survey No. 141, Hissa No.1 (P), Situated At Village Sargali & Khidkhal, Taluka & District Thane.
2.	Mrs. Sai Saicommunications Through Its Proprietor Mr. Bhisam R. Yadav	Total Outstanding Dues Amount	₹ 27,69,567/- as on 08.05.2024
*LAN: ABFLMUMDSB0000064081 & ABFLMUMDSB0000101695			

With further interest, additional interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and / or realization, if the said Borrower(s) shall fail to make payment to ABFL as aforesaid, then ABFL shall proceed against the above Secured Asset(s) / Immoveable Property(ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Borrower(s) / Legal Heir(s) / Legal Representative(s) as to the costs and consequences.
 The said Borrower(s) / Legal Heir(s) / Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s) / Immoveable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of ABFL. That please note that this is a final notice under Sec. 13(2) of the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 (54 of 2002). Needless to say, that ABFL shall be within its right to exercise any or all of the rights referred to above against the borrower(s) entirely at their risk, responsibility & costs.
 Sd/-
 Authorized Officer
 ADITYA BIRLA FINANCE LIMITED
 Place : Thane, Maharashtra
 Date : 02.06.2024

SARASWAT CO-OP. BANK LTD. (Scheduled Bank)
 ZONE-V Mustfund Sauntha Bldg, Dr. Dada Vaidya Road, Panaji, Goa 403001
 Tel. No. 0832-2430907 / 2431804

E-AUCTION SALE NOTICE
 (Auction Sale/bidding would be conducted only through website https://sarfaesi.auctiontiger.net)

SALE OF IMMOVABLE ASSETS CHARGED TO THE BANK UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST (SARFAESI) ACT, 2002.
 Pursuant to Demand Notice issued u/s 13(2), the undersigned as Authorized Officer of **Saraswat Co-op. Bank Ltd.** has taken over possession of the following assets u/s 13(4) of the SARFAESI Act. Public at large is informed that e-auction (under SARFAESI Act, 2002) of the charged assets in the below mentioned case for realisation of Bank's dues will be held on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "WITHOUT RECOURSE BASIS" as specified hereunder:

Sr. No.	Name of Borrower, Co-Borrower, Guarantor/ Mortgagee, Legal Heir (if applicable)	A. Date Of Notice B. Possession Type/ Date C. Demand Amount	Description of Assets	I. Reserve Price II. EMD III. Bid increment Amount Date/Time of Inspection Last date / time for EMD & KYC submission Date / Time of E-Auction
1.	Borrowers/ Mortgagees/Guarantor 1. Mr. Prathmesh Dnyaneshwar Sawant 2. Mr. Gaurav Dnyaneshwar Sawant 3. Mr. Vishal Suresh Rajput	04.11.2020 Physical / 19.03.2024 Rs. 20,59,968.00* as on 31.10.2020 with further interest thereon.	Flat No. S-5, House No. 930 K (5), 2 nd floor, Shri Rameshwar Durbadevi Plaza, Nagarpanchayat Ward No. 4, At Post - Kankavli, Tal Kankavli, Dist - Sindhudurg, 416602, (Survey No. 231A, H No. 42.) [Admeasuring area 740 Sq. Ft.]	Rs. 22,00 Lakhs Rs. 2.20 Lakhs Rs. 0.25 Lakhs 10.06.2024 11.00 a.m. to 12.00 p.m. 03.07.2024 upto 5.00 p.m. 05.07.2024 3.30 p.m. to 5.30 p.m.

*With further interest as applicable, incidental expenses, costs, charge etc. incurred till the date of payment and / or realization.
 ** The successful bidder shall have to deposit 25% of the final bid amount not later than next working day.
 The auction will be conducted through the Bank's approved service provider M/s e-Procurement Technologies limited (Auction Tiger). Bid form, Terms & Conditions of the said Sale/Auction, and procedure of submission of Bid/offer, are available from their website at https://sarfaesi.auctiontiger.net

STATUTORY 30 DAYS NOTICE TO THE BORROWER/MORTGAGOR/GUARANTORS AS PER RULE 8(6) OF SARFAESI ACT, 2002
 The notice is also a mandatory notice of 30 (Thirty) days to the Borrower/Mortgagor/Guarantors/ of the above loan account. Under Rules 8 and 9 of the Security Interest (Enforcement) Rules, 2002 and provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, Informing them about holding auction/ sale on the above referred date and time with the advice to redeem the Secured Assets if so desired by them, by paying the outstanding dues as mentioned hereinabove along with further interest, cost & expenses, as per the rules/conditions prescribed under the SARFAESI Act, 2002 and its various amendments. In case of default in payment, the Secured Assets shall at the discretion of the Authorised Officer/Secured Creditor, be sold through any of the modes as prescribed under Rule 8 (5) of the Security Interest (Enforcement) Rules, 2002.
 Sd/-
 AUTHORIZED OFFICER
 Saraswat Co-op. Bank Ltd.,
 Date : 01.06.2024
 Place : Panaji - Goa

Bank of Maharashtra B. S. Road Branch : Brahman Siva Mandali, B. S. Road, Dadar West, Mumbai-400 028. • Tel. No. (022) 2422 7551 • Fax No. (022) 2285 4647 • E-mail : bom13@mahabank.com
 Head Office: Lokmangal, 1501, Shivajinagar, Pune-411 005, Maharashtra
ALB/WZ/Recovery/2024-25 Date: 30.05.2024
WITHOUT PREJUDICE
Demand Notice under Sec. 13 (2) By Regd. A. Dn.

To
 1. **M/s. Dilip Caterers, Prop. a) Dilip Yashwant Patil**, Flat No. 5, DSK Saikrupa CHS. Ltd., Chitale Path, Dadar (W) Mumbai-400 028; b) Block No. 2, Satya Niwas Bldg., B. S. Road, Dadar (W), Mumbai-400 028; c) 10, Subhadra Bhavan, Near Kabutarakhana Dadar-West, Mumbai-400 028.
 2. **Mrs. Varsha Dilip Patil**, Block No. 2, Satya Niwas Bldg., B. S. Road, Dadar (W), Mumbai-400 028.
 Dear Sir / Madam,
Sub - Notice U/s. 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002.
 1. That you No. 1, has been sanctioned the following credit facilities by us at your request. That you No. 2, stood as guarantor to the credit facilities availed by No. 1 at our **BS Road Branch**.
 2. That the details of the credit facilities, the securities charged in favor of the Bank and the present outstanding dues are as under:

Sr. No.	Nature & Amt. Of Credit facility	Security	Date of NPA
(1)	(2)	(3)	(4)
1.	Cash Credit 20079505296 Wing, DSK Saikrupa, A Wing CHSL., Final Plot No. 469, Chitale Road, Dadar (W)-400 028.	Flat No. 05, Ground Floor, A Wing, DSK Saikrupa, A Wing CHSL., Final Plot No. 469, Chitale Road, Dadar (W)-400 028.	25.05.2024

Ledger Balance (as on 30.05.2024)	Unapplied Interest up to 30.05.2024	Total Outstanding as on 30.05.2024
(6)	(7)	(8)
₹ 35,05,523/-	₹ 66,809/-	₹ 35,72,132/-

3. That in consideration of the credit facilities availed; you have executed the following documents in favor of the bank and also charged and created securities in favor of the Bank as above mentioned.
 a. Request letter for making credit facilities
 b. Demand Promissory Note
 c. Agreement for Cash Credit facility
 d. Guarantee agreement
 f. Mortgage documents for above mentioned properties
 4. That you have failed to adhere to the terms and conditions of sanction and made defaults and accordingly your account has been classified by the Bank as NPA on 25.05.2024 in accordance with the prescribed norms issued by Reserve Bank of India. In spite of our repeated demands, you have not paid the outstanding amount in your account.
 5. You have still not repaid the dues of the Bank and hence in exercise of powers conferred on the Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI) and without prejudice to the rights of the Bank. The Bank hereby calls upon you to repay in full the amount of **₹ 35,72,132/-** Plus interest w. e. f. **30.05.2024** and charges **within 60 days** from the date of receipt of this notice, failing which, in addition to and without prejudice to the other rights available to the bank, the bank shall be entitled to exercise any / or all of the powers under Sub-Sec. (4) of Sec. 13 of the aforesaid Act in respect of these securities / properties enforceable under the Act, in which case you shall also be liable to further pay all costs, charges and expenses or otherwise incidental charges, which please note.
 The powers available under the Act inter alia includes -
 a. To take possession of the secured assets, wherein the security interest has been created as above mentioned together with the right to transfer by way of lease, assignment or sale, for realizing the secured asset.
 b. To take over the management of the business of the borrower including right to transfer by way of lease, assignment or sale and realizing the security.
 c. To appoint any person as Manager to manage the secured assets, the possession of which will be taken over by us and the Manager shall manage the secured assets and any transfer of secured assets shall vest in the transferee all rights in or in relation to, the secured assets, as if the transfer had been made by you.
 d. To write to or issue notice in writing to any person, who has acquired any of the secured assets against which security interest has been created from whom any money is due or may become due to you to pay us the money.
 1. Please take a note that as per Sec. 13 (13) of the Act, after receipt of this notice, you are restrained from disposing off or dealing with the securities without our prior written consent.
 2. The borrower's attention is invited to provisions of sub-section 8 of Section 13 of the Act in respect of the time available to redeem the secured assets.
 Sd/-
 Authorised Officer & Asst. Gen. Manager
 For **BANK OF MAHARASHTRA, BS Road Branch, Mumbai.**

ICICI Home Finance Corporate Office: ICICI Home Finance Company Limited ICICI HFC Tower, Andheri - Kuria Road, Andheri (East), Mumbai - 400059, India
 Branch Office: 2nd Floor, Office no. 203, Sai Midas, Opposite Patiyala House, Nagar, Manmad Poad, Savedi, Ahmednagar- 414003
 [See proviso to rule 8(6)]
Notice for sale of immoveable assets
 E-Auction Sale Notice for Sale of Immoveable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
 Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immoveable property mortgaged/charged to the Secured Creditor, the **Physical Possession** of which has been taken by the Authorized Officer of ICICI Home Finance Company Ltd., will be sold on "As is where is", "As is what is", and "Whatever there is", as per the brief particulars given hereunder:

Sr. No.	Name of Borrower(s)/ Co-Borrowers/ Guarantors/ Legal Heirs. Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Sunil Uttam Shewale (Borrower) Sharda Sunil Shewale (Co-Borrower) Loan Account No. LHADR00001255395 & NHADR00001255396	Flat No. B-204, Still First Floor, Chameli 'B' Building, Plot No 25 To 30/B, Survey No. 249/2B+3A1, Village Bhingar, Tal And Dist. Ahmednagar Maharashtra- 414002	Rs. 15,77,686/- May 16, 2024	Rs. 12,99,974/- Rs. 1,30,000/-	July 01, 2024 11:00 AM July 03:00 PM	July 10, 2024 02:00 PM 03:00 PM
2.	Somanath Balu Jadhav (Borrower) Archana Somanath Jadhav (

फॉर्म ए

जाहीर उद्घोषणा

(इन्सॉल्वेन्सी अँड बँकरप्ट्सी बोर्ड ऑफ इंडिया (स्वैच्छक परिसमापन प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अंतर्गत)

दोजहान ट्रेडिंग प्रायव्हेट लिमिटेडच्या धनकोंचे लक्ष वेधून घेण्माकरिता

संबंधित तपशील

१.	कॉर्पोरेट ऋणकोचे नाव	दोजहान ट्रेडिंग प्रायव्हेट लिमिटेड
२.	कॉर्पोरेट ऋणकोची संस्थापन दिनांक	२१.०२.२००६
३.	प्राधिकारी ज्यांच्याअंतर्गत कॉर्पोरेट व्यक्ती संस्थापित/नोंदणीकृत आहे	नोंदणीकरण कंपनी, मुंबई
४.	कॉर्पोरेट ऋणकोचा कॉर्पोरेट आयडेंटिटी नंबर/लिमिटेड लाएबिलिटी आयडेंटिफिकेशन नंबर	U51100MH2006PTC159890
५.	कॉर्पोरेट ऋणकोच्या नोंदणीकृत कार्यालयाचा पत्ता व प्रधान कार्यालय (काही असल्यास)	कार्यालय क्र. २०४५, बिमा कॉम्प्लेक्स, बी विंग, कळंबोली, नवी मुंबई, राजगड, महाराष्ट्र- ४१०२१८, भारत.
६.	कॉर्पोरेट ऋणकोच्या संदर्भात दिवाळखोरी प्रारंभ दिनांक	दि. २४.०५.२०२४
७.	परिसमापन ठराव प्रक्रिया समाप्तीची अंदाजित दिनांक	दि. २०.११.२०२४
८.	अंतरिम ठराव अधिकारी म्हणून काम करणाऱ्या इन्सॉल्व्हन्सी प्रोफेशनलचे नाव व नोंदणीकरण क्रमांक	नाव : श्री. मनोजकुमार बाबूलाल अग्रवाल आरपी क्र. : IBBI/PA-001/IP-P-00980/2017-2018/11613
९.	बोर्डच्या नोंदणीकृत म्हणून इन्सॉल्व्हन्सी प्रोफेशनलचा पत्ता व ई-मेल	पत्ता : कार्यालय क्र. ४, १ रा मजला, प्राईड प्लाझा, पिंपरी चौक, आंबेडकर पुतळ्याच्या मागे, पिंपरी, पुणे- ४११०१८. manojagarwal20@gmail.com
१०.	अंतरिम ठराव अधिकाऱ्यासह पत्रव्यवहारासाठी वापरण्याचा पत्ता व ई-मेल	पत्ता : कार्यालय क्र. १६-१७, २ रा मजला, प्राईड प्लाझा, पिंपरी चौक, आंबेडकर पुतळ्याच्या मागे, पिंपरी, पुणे - ४११०१८. cirp.dojahan@gmail.com, मोबा. क्र. ९३७१०२१३७८
११.	दावे सादरकरणाची अंतिम तारीख	दि. ०७.०६.२०२४
१२.	अंतरिम ठराव अधिकाऱ्यांद्वारे निश्चित अनुच्छेद २१ च्या उप-अनुच्छेद (६ए) च्या कलम बी अंतर्गत धनकोंचा वर्ग काही असल्यास	निल
१३.	वर्गामध्ये धनकोंचे अधिकृत प्रतिनिधी म्हणून काम करण्यासाठी नियुक्त परिसमापन अधिकाऱ्याची नावे (प्रत्येक वर्गाकरिता तीन नावे)	निल
१४.	ए) संबंधित फॉर्म व बी) अधिकृत प्रतिनिधींचा तपशील जेथे उपलब्ध आहे ए)) संबंधित फॉर्मची वेब लिंक :	बी) अधिकृत प्रतिनिधींचा तपशील : www.ibbi.gov.in → Downloads → IBBI (कॉर्पोरेट धनकोकरिता स्वैच्छक परिसमापन प्रक्रिया) विनियमन, २०१६

याद्वारे सूचना देण्यात येत आहे की, राष्ट्रीय कंपनी विधि न्यायाधिकरणाने दि. २३.०४.२०२४ रोजी दोजहान ट्रेडिंग प्रायव्हेट लिमिटेडच्या दि. २४.०५.२०२४ रोजी मेलघर प्राप्त झालेल्या आदेशाच्या बकिलाकडून पहिला संवाद) व सीपी (आपबी)-४३७२/एमबी/२०१९ तारीख १६.०५.२०२४.

दोजहान ट्रेडिंग प्रायव्हेट लिमिटेडच्या भागधारकांना याद्वारे निर्देश देण्यात येत आहे की, त्यांनी दि. ०७.०६.२०२४ रोजी वा तत्पूर्वीपर्यंत बाब क्र. १० संदर्भातील पन्नावर अंतरिम ठराव अधिकाऱ्यांकडे आपल्या दाव्यांचे पुरावे सादर करावेत.

बितीम धनकोनी त्यांच्या दाव्यांचे पुरावे केवळ इलेक्ट्रॉनिक माध्यमातून सादर करावेत. अन्य सर्व धनको त्यांचे दावे स्वतः, टपालाद्वारे वा इलेक्ट्रॉनिक माध्यमातून त्यांच्या दाव्यांचे पुरावे सादर करू शकतील.

वरील विवरण क्र. १२ अंतर्गत सूचिबद्ध वर्गातील (लगू नाही) बितीम धनकोनी फॉर्म सोपमधील वर्गाच्या अधिकृत प्रतिनिधी म्हणून काम करण्यासाठी विवरण क्र. १३ मध्ये विवरणीत सूचिबद्ध तीन परिसमापन अधिकाऱ्यांतून एकाची नियुक्त करावी.

चुकीचे, दिशाभूल करणारे दावे सादर केल्यास दंड होऊ शकेल.

टीप : फॉर्म- ए पूर्वी दि. २८.०५.२०२४ रोजी प्रकाशित करण्यात आला होता ज्यामध्ये काही अनवधानाने त्रुटी होती. कृपया दि. ०२.०६.२०२४ रोजी प्रकाशित केलेल्या दुरुस्त केलेल्या आवृत्तीचा संदर्भ घ्या.

तारीख : ०२.०६.२०२४

ठिकाण : पुणे

मनोजकुमार बाबूलाल अग्रवाल
अंतरिम ठराव अधिकाऱ्याबाबतीत

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